



The Bihar Gazette

EXTRA ORDINARY

PUBLISHED BY AUTHORITY

17 AGRAHAYAN 1943(S)
(NO.PATNA 998) PATNA, WEDNESDAY, 8TH DECEMBER 2021

PATNA HIGH COURT

Addenda and Corrigenda to the Rules of the High Court at

Patna, 1916

(Fifth Edition)

C.S. No. – 170

The 08th December, 2021

No. 352/Rules Department---The following amendments are made in the existing **Part- I, Chapter- II (Constitution of Benches and Powers of Benches and of the Registrar)** of the Rules of the High Court at Patna, 1916 with immediate effects in sequel to C.S. No. 161 :-

1. Amendment in Rule- 1(xii) under Part- I, Chapter- II:

Between the words “any writ application” and “or any other matter”, the following words shall be inserted:

“Or any class/ category of writ applications”

Existing Rule	Amended Rule
(xii) The Chief Justice may direct any writ application or any other matter to be posted before a Bench of two or more Judges.	(xii) The Chief Justice may direct any writ application or any class/ category of writ applications or any other matter to be posted before a Bench of two or more Judges.

**By order of the Court
Arun Kumar Jha,
Registrar General I/c.**

Dated 08th December, 2021.

(X-09-2016)

Adm. (Rules) Deptt.

**PUBLISHED AND PRINTED BY THE SUPERINTENDENT,
BIHAR SECRETARIAT PRESS, PATNA.
Bihar Gazette (Extra) 998—571+100—Egazette
Website: <http://egazette.bih.nic.in>**